

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CIRCUIT BENCH AT RANCHI**

**O.A. NO. 051/00115/2018**

**CORAM**

**HON'BLE SHRI JAYESH V. BHAIKAVIA, MEMBER (JUDICIAL)**  
**HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)**

**DATE OF ORDER 08.07.2019.**

Govind Hari, S/o late Chandni Hari, aged about 30 years. Resident of Dudhani, Harijan Para, District- Dumka

**By Advocate : Shri M.A. Khan**

Versus

1. Union of India through Chief Postmaster General, Jharkhand Circle, P.O. & p.S.- Doranda District- Ranchi and another.

**By Advocate : Shri A.K. Sharma**

**ORDER (ORAL)**

**Jayesh V. Bhairavia, Member (Judl.) :-** In the instant O.A. it is contended that father of the applicant died in harness on 30.03.2015 while working as a Sorting Assistant at Head office Dumka. The dependent family members has submitted an application for appointment on compassionate ground in favour of applicant. The said application was considered by the respondents and his case did not secure minimum qualifying points /marks hence his case was regretted.

2. The l/c for applicant submits that since the applicant was not aware about the decision of the respondents therefore he sought information under RTI whereby he was informed that his case was not recommended for appointment on

compassionate ground due to that his case did not secure the minimum qualifying points/marks.

3. The l/c for applicant further submitted that as per the policy of the respondents, the case of the applicant is required to be placed before the next CRC for further consideration.

4. In the other hand, l/c for respondents fairly submitted that in fact the case of the applicant was considered in terms of the policy for appointment on compassionate ground. However, fairly submitted that if the applicant/dependent of deceased employee submits a fresh detail of all dependents, the same will be considered in terms of existing policy for CGA.

5. Considering the aforesaid submission, the O.A is disposed of with liberty to applicant to submit a fresh application with all details. The respondents are directed to consider and decided the same in accordance with rules/guidelines within a period of 30 days from the date of receipt of copy of order. No costs.

(Dinesh Sharma)  
Member (Admn.)

(Jayesh V. Bhairavia)  
Member (Judl.)

mks